CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Mohd. J&mailkhen

FORM OF INDEX

- VS
D.A./T.A./R.A./C.C.P./ No. 1565 1987

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Supervising Officer

Dealing Clerk

Dealing Clerk 28/12/38

Note :- If any original document is on record - Details.

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V.K. Mishra

Annexure - A

CAT- 82
CENTRAL ADMINISTRATIVE TRIB INAL; ALLAHABAD CIRCUIT DENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE TA 1565

Name of the Parties Mohamma

Versus

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Part A, D and C

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Annexure- YBY

CIRCUIT BENCH, LUCKNOW

Application No.	198
Transfer Application No.	
Old Writ Petition No.	

CERTIFICATE

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Signature of the Dealing Assistant.

Section Office/Court Officer.

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GENERAL INDEX

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Munsarim

Clerk.

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow



Application for interim relief

C.M. Application No. (w)

Writ Petition No. of 1984

Mohammad Ismail Khan, aged about 49 years, son of Sri Azam Ali Khan, at present working as Guard, N.E.Railway, Gonda

Petitionerapplicant

versus

- 1. The Union of India through the General Manager, N.E.Railway, Gorakhpur
- 2. The General Manager (Personnel), N.E.Railway, Gorakhpur
- 3. The Divisional Railway Manager (Personnel), N.E.Railway, Lucknow
- 4. Manzoor Ahmad, aged about 46 years, at present working as Guard at Gorakhpur care of Station Superintendent, Gorakhpur

Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

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Application for condonation of delay in filing rejoinder-affidavit

C.M. Application No. 622 (W) of 1985

Writ Petition No. 1978 of 1984

Mohammad Ismail Khan

--Petitionerapplicant

var s

Union of India and others

--Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

- 1. That a copy of the counter-affidavit was served on the petitioners counsel who on its receipt informed the pætioner about the same and thenecessity to file a rejoinder-affidavit.
- 2. That to meet the allegations contained in the counter-affidavit it was necessary to mee obtain some documents and certain information which has taken some time; hence the delay in filing the rejoinder-affidavit.

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CAT/J/11



UN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

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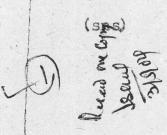
Hon' Mr. D.S. Misra, A.M. Hon' Mr. D.K. Agrawal, J.M.

31/3/89

None is present for the applicant.
Shri G.P. Agrawal, learned counsel for
the respondents is present and heard.
Order reserved.

J.N.

A.M.





CENTRAL ADMINISTRATIVE TRIBUNAL Circuit Bench at Lucknow

Gandhi Bhawan, Lucknow APRIL 27, 1989

Registration No. T.A.No. 1565 of 1987 (TL)

Mohammad Ismail Khan Petitioner

Vs.

Union of India and ors Respondents

Hon' Mr. D.K. Misra, A.M. Hon' Mr. D.K. Agrawal, J.M.

(By Hon' Mr. D.S. Misra, A.M.)

on transfer under section 29 of the Administrative

Tribunals Act. 1985. The petitioner has prayed for
quashing the order dated 23-2-1984 contained in

Annexure No. 5, order dated 21-2-1984 contained in

Annexure No. 3 and the order dated 3-8-1983 contained and for
in Annexure No. 4, to the writ petition/making a

change in the seniority of the petitioner in the

Cadre of Guard, North Eastern Railway, Lucknow Division.

2. The brief facts of the case are that the petitioner, while working as Trains Clerk in Samastipur District of N.E. Railway was ordered to be transferred to Gonda District by the Chief Operating Superintendent, Gorakhpur, vide letter dated 19/21-7-1965. The petitioner joined his duties at Gonda on 24-10-1965. The petitioner was promoted as Guard Grade 'C' vide an order dated 12-11-1968.

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The District Operating Superintendent, Gonda, passed an order by which the petitioner and the opposite party No. 4 Shri Manzoor Ahmad were promoted to the post of Guard Grade 'C' under office order dated 12-11-1968. The petitioner resumed duty of Guard with effect from 13-11-1968, whereas, Shri Manzoor Ahmad joined the post of Guard on 28-11-1968. A provisional seniority list of Guard Grade 'C' of the Lucknow Division of N.E. Railway was published on 1-5-1972 and in that list the name of the petitioner was shown at serial No. 151, while, that of Opp. Party No. 4 was shown at Sl.No. 155. However, in the seniority list of Guard Grade 'C' as on 1-5-1978, which was circulated by letter dated 21-2-1979, inter-se seniority position between the said Opp.Party No. 4 and petitioner was disturbed and the petitioner was shown junior to the said Opp. Party No. 4.

which was decided in his favour by the General Manager, who, by his letter dated 19-8-1980, decided that since the petitioner was senior to Opp. Party No. 4, in the Cadre of Trains Clerk, the petitioner be treated as senior to the Opp. Party No. 4, in the Cadre of Guard Grade 'C' also. The Divisional Railway Manager issued a corrigendum to the seniority list published on 21-2-1979 for the Cadre of Guard Grade 'C' and the petitioner's name was placed at Sl.No. 78-A, above Opp.Party No. 4, whose name in the said seniority list was shown at Sl.No. 79 (Copy Annexure No. 2). In the seniority list of Guard

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Grade 'C' as on 1-5-1981, the petitioners name was shown at Sl.No. 71 and that of the Opp. Party No. 4 at Sl. No. 72. However, by a letter dated 21-2-1984 issued by the Divisional Railway Manager(P). it was intimated that in terms of Gereral Manager's (P), Gorakhpur's letter dated 3-8-1983, on a reconsideration of matter of seniority of Opp. Party No. 4, it has been decided that the petitioner would be treated as Junior to Opp. Party No. 4., on the basis that the Opp. Party No. 4 was already working as Guard Grade 'C', when the petitioner joined his Cadre of Trains Clerk at Gonda on 24-10-1965 (copy Annexure-No.3). The grievance of the petitioner is that the order dated 3-8-1983 (copy Annexure-No.4) and subsequent order dated 21-2-1984 (Copy Annexure No. 3) have been issued without the petitioner being given an opportunity to explain his case.

the petitioner has been assigned seniority at \$1. No. 109-A below that Opp. Party No. 4 (copy Annexure-No.4). In the reply filed by the respondents, it is stated that although the length of service of Shri Manzoor Ahmed Opp.Party No. 4 as Trains Clerk is less than that of the petitioner, yet the two persons being borne on seniority unit of two different districts, the same is not comparable and is not relevant in the instant case. It is also stated that Shri Manzoor Ahmed was deemed to have been promoted as Guard Grade 'C' with effect from 2-8-1965, prior to the joining of the petitioner at Gonda District on 24-10-1965 as Trains Clerk.

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It is further stated that Shri Manzoor Ahmed, Opp. No. 4 was allowed proforma seniority below to Shri I.P. Singh at Sl.No. 108 of the seniority list showing the position as on 3-8-1965 under District Operating Superintendent, Gonda letter dated 7-2-1973 (copy Annexure-CA-I). The respondents have further stated that the decision contained in General Manager's, Gorakhpur letter dated 19-8-80 giving seniority to the petitioner above Opp. Party No. 4 was considered in the Permanent Negotiating Machinery Meeting with Divisional Railway Manager and the matter was referred to the General Manager, who desired that the case be reviewed. As a follow up action, the case was reviewed and the General Manager under (P) // his letter dated 3/8/1983, revised the position and decided that the Opp. Party No. 4, having been promoted as a regular Guard prior to the posting of the petitioner on transfer to Gonda District as Trains Clerk, the petitioner could be treated as junior to Opp.Party No. 4 as Guard on promotion post from Trains Clerk. Accordingly the seniority position has been evised vide orders dated 21-2-1984 and 23-2-84.

5. We have heard the learned counsel for the parties and carefully perused the documents on record. The petitioner's case is based on his contention that he had put in longer years of service as Trains Clerk than Opp. Party No. 4 and he as well as Opp.

No. 4 were promoted to the post of Guard Grade 'C' in November, 1968, and, therefore, he should be treated senior to Opp. Party No. 4. However, it is noticed that on a representation made by Opp. Party No. 4 on

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a subsequent date, the competent authority decided to treat him as having been promoted as Guard Grade 'C' on regular basis with effect from 2-8-1965, whereas, the petitioner was promoted as Guard Grade 'C' on regular basis, only in November, 1968. Thus, the date of regular promotion of Opp. Party No. 4, as Guard Grade 'C', is earlier than the date, on which the applicant joined as Trains Clerk at Gonda on 24-10-1965, on transfer from Samastipur District. We have considered the matter, and we are of the opinion that the impugned orders have been passed by the competent authority, in exercise of their powers, and in accordance with the rules of seniority, and there is no infirmity or illegality in these orders.

6. For the reasons mentioned above, there is no merit in the petition, and the petition is dismissed without any order as to cost.

DR Ces 20005/289

MEMBER (J)

MEMBER (A)

(sns)

Lucknow,

APRIL 27, 1989.

In the Hon'ble High Court of Judicature at Allahabad,

(Lucknow Bench), Lucknow

Writ Petition no.

Mohammad Ismail Khan

--Petitioner

versus

Union of India and others

--Opp-parties

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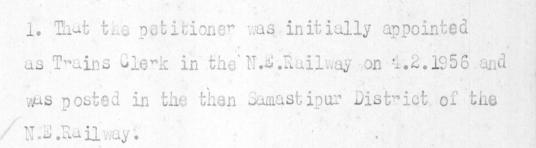
Annex. page

- 1. Writ Petition
- 2. Affidavit
- 3. Memo. dated 17.10.1965
- 4. Corrigendum dated 7.10.1980
- 5. 2k.Letter dated 21.2.1984
- 6. Order dated 3.8.1983
- 7. Corrigendum dated 23.2.1984 Vackalatroma

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- 3 20-21
- 4 22
- 5 23. 24 25

(B.C. Saksena,) Advocate



2. That by office Order bearing no. Ex TX/210/4/ID/
TNC dated 19/21-7-1965 passed by the then Chief
Operating Superintendent, Gorakhpur the petitioner
was ordered to be transferred in his existing
scale and pay and posted to Gonda district against
an existing vacancy on administrative Grounds.

3. That the petitioner, however, was not relieved from the Samastipur District till 17.10.1965 and the petitioner after availing joining time and transit leave as admissible under the rules joined as Trains Clerk in the Gonda District of the N.E. Railway under the District Operating Superintendent, Gondaon 24.10.1965.

The District Operating Superintendent,
Samastipur by an office Order dated 30.8.1965

passed in terms of COPS,(P)/ Gorakhpur's office

order dated 21.7.1965 indicated to the petitioner

that he was being transferred under the District

Operating Superintendent on administrative ground. The Station Master Narkatiaganj where the petitioner

was posted as Trains Clerk, however, by an order

bearing no. SM/E/TNC/65 dated 17.10.1965 spared

the petitioner from the post of Trains Clerk,

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Narkatiaganj to join on transfer to Gonda District A true copy of the Memo. dated 17.10.1965 is being annexed as Annexure no.1 to this petition.

4. That opposite-party no.4 was initially appointed on the post of Trains Clerk on 7.7.1956 in the Gonda District and was junior to the petitioner in the cadre of Trains Clerk since the petitioner had longer length of service in the said cadre than the said opposite-party no.4.

5. That an order promoting the said oppositeparty no.4 in an officiating capacity as Gurad Gr. C scale Rs. 130-225 was passed by the District Operating Superintendent, Gonda and the said opposite-party no .4 joined as Guard Fr. 'C' . is stated that in the event of the petitioner having been relieved immediately on the passing of the order for his transfer from Samastipur to the Gonda District viz., the order dated 21.7.1965 the order for the promotion of opposite-party no.4 as officiating Guard Gr. 'C' could not have been passed and instead an order for the petitioners promotion would have been passed. The petitioner was detained inthe interest of administration at Samastipur despite an order for his transfer having been passed design the garies 21.7.1965 DR ROLLEGE

6. That the said opposite-party no.4 by an order contained in District Operating Superintendent,

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Gonda's letter no. E/ Misc./145/Guard/65 dated
12.10.1965 was reverted to the post of Trains Clerk.

7. That subsequently was the petitioner where solvers grow was promoted to officiate as temporary Guards by an order dated 16.11.1965 and subsequently by an order passed by the District Operating Superintendent Gonda bearing no. E/ Misc./145/Guard/ 66 dated 2.6.1966 the petitioner and the said opposite-party no.4 were reverted to their substantive post of Trains Clerks.

8. That a seniority list of the cadre of Trains Clerk as on 1.4.1967 was issued by the District Operating Superintendent, Gonda by means of his letter no. E/ SNY/TNC/68 dated 28.6.1968. In the said seniority list the petitioners name was shown at serial no. 42 while the name of opposite-party no.4 was shown at serial no. 46.

9. That in accordance with the seniority position in the cadre of Trains Clerks the petitioner was promoted on the post of Guard Grade 'C' against a clear and substantive vacancy on 12.11.1968 while opposite-party no.4 was promoted against a clear and substantive vacancy of a Guard in accordance with his seniority position subsequently on 25.11.1968.

10. That a provisional seniority list of Guards Grade 'C' of the Lucknow Division of the N.E.

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Railway as on 1.5.1972 was also published. In the said seniority list the petitioners name was shown at serial no. 151 thile the name of opposite-party no.4 was shown at serial no. 155. In the said seniority list the petitioners date of promotion in the cadre of Guards Grade 'C' was shown as 13.11.1968 and of opposite-party no.4 as 28.11.1968, the dates on which they were promoted in a regular capacity on the post of Guards Grade 'C' as indicated above.

in the 11. That a seniority list of Guards Grade 'C' as on 1.5.1978 which was circulated by letter dated 21.2.1979 the inter se seniority position between the petitioner and the said opposite-party no.4 was disturbed and the petitioner was shown junior to the said opposite-party no.4.

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12. That aggrieved by the change in the seniority position the petitioner preferred a representation which was ultimately decided in his favour by the General Manager (Personnel), N.E.Railway, Gorakhpur. The decision of the General Manager (P) was communicated by letter dated 19.8.1980 addressed to the Divisional Railway Manager (Personnel), Lucknow. It was decided that since the petitioner was senior to opposite-party no.4 in the cadre of Trains Clerks, the petitioner be treated as senior to the opposite-party no.4 in the cadre of Guards Grade 'C' also.

Jones -



13. That in terms of the decision contained in General Manager (P), Gorakhpur's letter dated
19.8.1980 the Divisional Railway Manager (P) issued a corrigendum to the said seniority list and indicated therein that in the seniority list published on 21.2.1979 for the cadre of Guards Gr. 'C' the petitioners name would be placed at serial no. 78A above opposite-party no.4 whose hame in the said seniority list was shown at serial no. 79. A true copy of the said corrigendum dated 7.10.1980 is being annexed as Annexure no. 2 to this petition.

14. That a seniority list of Guards Grade 'C' scale

Rs. 330-530 as on 1.5.1981 was issued in which the

petitioners name was shown at serial no. 71 and that
of opposite-party no.4 at serial no. 72.

15. That it appears that opposite-party no.4 preferred some representation against the seniority position assigned to him in the seniority list issued in the year 1981. The petitioner was not apprised of the facts on which the said opposite-partyno.4 may have stated in his representation to claim seniority over the petitioner nor was the petitioner furnished with a copy of the representation so as to unable him to place his point of view in the matter. Even so, by a letter dated 21.2.1984 issued by the Divisional Railway Manager (P), N.E.Railway, Lucknow it was indicated that in terms of General Manager (P), Gorakhpur's letter dated 3.8.1983 on a reconsideration of the matter of seniority of opposite-party





no.4 it has been decided that the petitioner would be treated as junior to the said opposite-party no.4 on the basis that the said opposite-party no.4 was working as Guard Grade 'C' when the petitioner, joined the cadre of Trains Clerk at Gonda on 24.10.1965 . It has also been decided that the petitioner would be entitled to his seniority as Guard Grade 'C' from the date of his promotion viz., 12.11.1968. Copy of the letter dated 21.2.1984 as served upon the petitioner is being annexed as Annexure no. 3 to this petition. It may be stated that the date indicated in the said order as 24.10.1975 appears to be a typing error for 24.10.1965. As stated above it was on the said date that the petitioner after being relieved from Samastipur had join the post of Trains Clerk at Gonda. The petitioner has not been furnished with a copy of the order dated 3.8.1983 stated to have been passed by the General Manager (Personnel), N.E. Rail way, Gorakhpur . However, a true copy of the said order dated 3.8.1983 is being annexed as Annexure no.4 to this petition. A perusal of the said order would show that it has ignored and failed to take into consideration the circumstance that the said oppositeparty no.4 had been reverted twice after his having been promoted to officiate as Guard Grade 'C' on 3.8.1965 . The said two dates on which oppositeparty no. 4 was reverted as indicated in the earlier paragraphs are 12.10.1965 and 2.6.1966. The said order further ignores the circumstance that the petitioners regular promotion to the post of Guard Grade 'C' in

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accordance with the seniority position between him and opposite-party no.4 in the cadre of Trains Clarks was passedearlier on 12.11.1968 while opposite-party no. 4 in accordance with seniority was given regular promotion as Guard Grade 'C' subsequently on 25.11.1968.

16. That in terms of the decision of the Divisional Railway Manager (P), N.E.Railway, Lucknow contained in his letter dated 21.2.1984 as also in terms of the letter of the General Manager (P), N.E.Railway, Gorakhpur in his letter dated 3.8.1983 the Divisional Railway Manager (), N.E. Rail ay, Lucknow had issued a corrigendum letter indicating that in the seniority list of the cadre of Guards Grade 'C' as on 1.5.1981 the petitioner would be assigned seniority at serial no. 109-A instead of serial no. 71 as assigned in the said seniority list . As shown above oppositeparty no.4 in the said seniority list had been assigned seniority at serial no.72 while the petitioner had been assigned seniority at serial no. 71. The said inter se seniority position is sought to be altered to the petitioner's datriment on the basis of the decisions contained in the aforesaid two letters. A copy of the said orrigendum dated 23.2.1984 is being annexed as Annexure no.5 to this netition.

Law Allabaras

And John Stranger



17. That a perusal of the letter dated 3.8.1983 passed by the General Manager (P), N.E.Railway, Gorakhpur would show that opposite party no.4 wasstated to have Worked in a regular capacity as a Guard Grade 'C' between the period 25.2.1965 and 20.10.1965 when the personjunior to the said opposite-party no.4 had been promoted on 25.2.1965. The dated 25.2.1965 is erroneous. It is stated that by office order dated 18.8.1965 one Sri N.S. Varma who was working as Brakesman at Gonda and had qualified in Guards duties was temporarily promoted to officiate as Guard Grade 'C' inscale Rs. 130-225 with headquarters at Gonda Station . The said Sri N.S. Varma was the immediate junior to opposite-party no.4. A true copy of the said order dated 18.8.1965 is being annexed as Annexure no.6 to this petition. It is further stated that opposite-party no.4 was for the first time promoted to officiate as Guard Grade 'C' by an order dated 3.8.1965 . He at no time was promoted on 25.2.1965 as wrongly alleged in the said order dated

Man John John

3.8.1983.

18. That the petitioner and opposite-party no.4 are presently working as Guard Grade 'B' scale Rs.330-560 as a consequence of restructuring of certain posts in the Indian Railways and the post of Guard Grade 'C' having been upgraded. Due to the said restructuring promotion to the next higher post of Guard Er. A is likely to be made in the near future since certain vacancies in the said grade would arise.

(25)

Promotion to the said post has to be made on the principle of seniority subject to the rejection of unfit and by reason of the impugned orders the petitioners chances of promotion to the post of Guard Gr. 'A' scale Rs. 425-600 would be prejudicially affected and marred.

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19. That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioner seeks to prefer this petition and sets forth the following, amongst others,

GROUNDS:

- (a) Because the reason assigned for treating opposite-party no.4 as senior to the petitioner in General Manager (P)/Gorakhpur's letter dated 3.8.1983 as also in the consequential orders passed by the Divisional Railway Manager by his letters dated 21.2.1984 and 23.2.1984 is wholly untenable and ignores the fact and circumstance that the said opposite-party no.4 had been reverted twice after having been promoted to officiate as Guard Grade 'C' on 3.8-1965.
- (b) Because the assumption in the impugned orders that opposite-party no.4 was entitled to be treated as having been promoted on 25.2.1965 being contrary to facts, for reasons stated in para 17 of the writ petition, the decision to treat opposite-



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party no. 4 as senior to the petitioner is clearly vitiated.

- (c) Because by reason of the fact that the promotion of opposite-party no.4 was made at a time when the petitioner, though having been ordered to be transferred to Gonda District, in administrative interest could not join on his not being spared is clearly held to be a fortuitious promotion and no advantage of the said promotion could be given to opposite-party no.4 in view of the fact that thereafter he was reverted twice to the post of Trains Clerk and in accordance with the seniority position in the cadre of Trains Clerk was promoted subsequently in a regular capacity as Guard Grade 'C' than the petitioner and that being so, the impugned orders are clearly illegal.
- (d) Because in view of the fact that the petitioner was senior to opposite-party no.4 in the cadre of

 Trains Clerk and having been promoted in a regular

Bor

(%)

capacity earlier than opposite-party no. 4 is entitled to seniority over opposite-party no.4. A decision to the contrary in the impugned orders is clearly illegal.

(e) Because, in any case, inasmuch the petitioner was not given any opportunity to show cause or apprised of the representation stated to have been made by opposite-party no.4 on a consideration of which the impugned orders were passed, there has been gross violation of the principles of natural justice and the impugned orders deserve to be quashed.

Wherefore, it is respectfully prayed that this Hon'ble Court be pleased:-

(i) to issue a writ of certiorari or a writ, order or direction in the nature of certiorari to quash the order dated 23.2.1984 contained in Annexure no.5, order dated 21.2.1984 contained in annexure 3 and the order dated 3.8.1983 contained in Annexure no.4 to the writ petition.

(ii) to issue such other writ, direction or order including anorder as to costs which in the circumstances of the case this Hon'ble Court may deem just and

Dated Lucknow 11.4.1983

proper.

(B.C. Saksena)

Counsel for the petitioner

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Affidavit

in

Petition under Article 226 of the Constitution of India

Writ Petition No.

of 1984

Mohammad Ismail Khan

--Petitioner

versus

Union of India and others

--Opp-parties

I, Mohammad Ismail Khan, aged about 49 years, sor of Sri Azam Ali Khan, at present working as Guard, N.E.Railway, Gonda,, do hereby solemnly take oath and affirm as under: -

- 1. That the deponent is the petitioner in the abovenoted writ petition and is fully acquainted with the facts of the case.
- 2. That contents of paras 1 to . . of the accompanying petition are true to my own knowledge.
- 3. That Annaxures 1,2,4,5 and 6 have been compared and are certified to be true copies. Deponent

Dated Lucknow

28.3.1984



1984 AFFIDAVIT



I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concaled; so help me God.

Dated Lucknow 28.3.1984

I identify the deponent who has signed in my presence.

(R.K. Srivastava)

Clerk to Sri B.C. Saksena; Advocate

Solemnly affirmed before me on 25-7-94 at 8-15 a.m/p.m by & nus. I small un

the deponent who is identified by Sri Ric. S. M. clark to Sri B.c. Suxe.

Advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me. 1073. Da

LIBRANDRA OATH COMMISSIONER High C urt, Allahabad; Lucknow Bench.

No. Tury noy my 1 ale 203- Phy

In the Hon ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No. of 1984

Mohammad Ismail Khan.... versus

Union of India and anothers......Opp.parties

Annexure No.1

North Eastern Railway,

From

Office of the Station Master, N.E.Railway, Narkatiaganj

No.SM/E/TNC/65 17.10.65 dated

生の

Sri Mohammad Ismail Khan Trains clerk (Qualified in Guardship) N.E. Railway, Nakkatiagan (SPJ Distt.)

Subject-Sparing Letter.

In obodione to the TOS/SPJ's office order no. F/635/ITT/65 data 50.8.5 and in term of COPS(P)/GKP's office order no. E/IX/210/4/ID/TNC dated 19/21.7.65 you are hereby spared from 17.10.65A.N.on transfer to Gonda Distt in your existing scale of pay (Rs.110-180) and posted in Gonda Distt.under DOS/Gonda on Administrative Ground.

You are advised to report yourself to DOS/Gonda for duty with the following particulars: 1.Date of Birth.....1.7.1935

2. Date of Appointment... 4.2.1956

3. Date of confirmation. 4.2.1957

4. Rate of payat present. Rs. 139/- P.M.

5.Last increment sanctioned vide -DOS/SPJ's lette No.E/INC/Optg/INC/65 dt.7.4.65 from 20.2.64 to

20.2.65.



^{6.}Next Increment due on 20.2.1966

7. Date of last P.M.E. with category. 19.4.1965 in A2 by AMO/SPJ for Guard's duties.

8. Date of next PME due 19.4.68.

9. Minter Uniform for the year 1965-66. Due.

10. Qualified in Guard's duties.

(Attended ZTS/MFP on 20.4.65 for Guard's (P) training and passed the above training vide F.N. Gazette no.15 dated 1.8.65).

11. No charge-sheet pending and no punishment.

12. 3 days C.L. due.

You are allowed to avail yourself of 6 days transit leave from the date of spare from this District as admissible under rule.

Sd/- Illegible
Shanti Ranjan Mandi
Station Master
N.E.Railway, INarkatiaganj.
Narkatiyaganj

Copy forwarded to: -

1. The Distt.OPTG.Supdt/SPJ in reference to his above quoted letter for information.

2. The Distt.Optg.Supdt./Gonda for information and

to please complete the records.

(S.R.Nandi)
Station Master,
Narkatiaganj/N.E.Rly.
Samastipur Distt.

True copy



Short



हैन दि आनरेवुल हाइकोर्ट आप, जूडोकेवर एट इलावाबाद लंडानऊ बेन्च लंडानऊ

रिट पिटोशन नं आफ 1984

भोहम्भद इस्माइल खान----- पिटोशनर

बनाम

युनियन आप, इ जिल्ला सभा अन्य----- जपो जिल्ला कि

एनेकार नं -2--

पूर्वोत्तर रेलवे

शुविधा पंत्र

महाप्रबन्धक (काठ)/औरखापुर के पत्रांक का /255/4/15/गार्ड/
क दिनांक 19-8-80 के अनुसार चूकि त्री मोहन्मद इस्माइत खानंन,
गार्ड (सी) /औडा (330-530) गाडी तिएक के वर्ग में त्रा मंजूर
जहमद , गार्ड (सी), गीरखापुर (330-530) से वारळ जो, जत!
त्री मोहन्मद इस्माइत खानंन गार्ड (सी) के वर्ग में क्या त्री मंजूर
अहमद से वरिष्ठ होगें। इसित्र, जो मोहन्मद इस्माइत खानंन,
गार्ड (सी) / भोडा को प्रोफार्मा वरीयता त्री संपूर जहमद गार्ड (सी)
/गोरखापुर से सार निधारित को जाती है।

इसके पता स्वरंभ औं मोहम्मद इस्माइत छान, गार्ड (सी)/गोडा की वरिष्यता इस कार्यात्वय के पत्रांक ई/11/255/4/गार्ड/70 दिनांक 21-2-79 दूबारा प्रकाशित 1-5-78 की तिरोध में गार्ड (सी) की वरीयता सूचों भें क्रम संख्या 78 औं इन्द्रपात सिंह के नीचे तथा कु0

* Sy

Lange

सं0 79 श्री मंजूर अल्पद के आर क्रम सं0 70 (ए) पर निधारित को जाती है।

> ह0 अपठनीय 7/10/80 वृते मंडत रेलवे प्रबन्धाक (का०)/तहानक/

सं0 ई/11/255/4/गार्ड दिनांक 7-10-80

प्रतितिपि सूबनार्था एवं कर्मवारियों को सूबिवत करने हेतु प्रेरियात :-

1) महाप्रबन्धाक (का)/गोरखापुर ।

-2-

- 2) स्टेशन अधीक्षक /गोडा , गोरखापुर लखानऊ वं ऐशाबाग ।
- 3) मूख्य यार्ड मास्टर /गोडा, गोरापूर ।
- 4) स्टेशान भा स्तर/मैलानी, 'सीतापुर, का नपुर अनवर में जानन्दनगर
- 5) श्री मोहम्भद इसाइत खान / गार्ड (सी) /गोडा (दवारा **स्ट**0 अधीर्गांडा)

ह0 अपठनीय वृरी मंडल रेलवे प्रबन्धाक (का०)/लंबानंड

सत्य प्रतितिष

इन दि आनरेवुल हाइकोर्ट आप, जूडीकेवर एट इला नवाद लखानऊ बेन्च लखानऊ

रिट पिटीशन नं आप, 1984

वनाम

यूनियन जापः इष्ट्रिया तथा अन्य-----अपोजिट पाटजि

एनेकार न' - 3___

पूर्वोत्तर रेलवे कार्यात्वय आदेश

महा प्रबन्धक (का) गोरखापुर के पत्र सं० ई/255/4/15/गार्ड/
।/।दिनांक ५-८-८३ दवारा शृद्धित किया गया है कि की मीरम्मद इस्माइत छा। गार्ड के मामते में पुनिवर्धार किया गया है। जब त्रो मोहम्मद इस्माइत छा। दिनांक 24-10-75 को हो स्म सो के स में स्थानान्तरण होकर जाये उस दिन त्री मंजूर जहमद नियमित गार्ड माने गये है इसितये त्री मोहम्मद इस्माइत छा। त्री मंजूर से जूनियर माने जायेगे। वदनुसार त्री मोहम्मद इस्माइत छा। को गार्ड सी 330-530 में वरीयता उनके नियमित गार्ड सी (550-530) में पदीन्मित को तिथा जर्थात 12-11-68 से मानी जायगा।

कृते भटत रेल प्रबन्धक (का)

संवर्ह/11/255/4/गार्ड विनांक 21-2-84

प्रतितिपि सूबनार्थं एवं आवर्यक कार्यवाहा हेतु प्रेशित :-

।- महा प्रबन्धक (का)/गोरनापुर ।

2) खरान अधीक्षक गीड़ ।

* They

अ सम्बन्धित कर्मवारी दवारा स्टे० वधी । गोडा ।

ह0 अपउनीय कृते मडल रेल प्रबन्धक (का) लढानउ ।

स्स्य प्रतितिविप

Sano



इन दि जानरेवुल हाईकोर्ट आफ जूडीकेवर एट इलाहाबाद लखानऊ बेन्च लखानऊ

> रिट पिटोशन न आपः

भोहम्भद इसाइत खान-----

OFTE

यूनियन आप, इण्डिया तथा अन्य-----अपोजिट पार्टीन एनेकार न -4--

सं/255/4/15/गार्ड/छ STREH/47/44EP

डो जार एम/पो/एक एन

श्री मू० इसाइत खा। गार्ड सी०गोडा के प्रोफामा वरीयता के सन्बन्धा में।

सन्दर्भाः संकार्वे।। का अस पत्राक शूच्य दिनाक १/१०-५-८३ एवं पूर्मा का की का अस पत्रा के \$/11/255/4/गार्ड

10/15-6-83 1

सन्दर्भित पत्र में उत्ति जिति तो सुठ इस्माइत छा। गार्ड के मामते में पुनर्विचार किया गया चूकि ओ मंजूर अहमद से जूनियर गार्ड 25-2-65 से 20-10-65 की वीच में नियमित सं से गार्ड के पद पर कार्यकर रहे थो इसलिये मंगूर को प्रोपनमां पदीन्नति तिथि भा 25/2/65 होगी तथा मु० इसाइल खा दिनांक 24-10-65 को टीयनसी के स में आये और इस दिन औं मंजूर अलमद नियमित गार्ड माने गये है इसितये जी मु0 इस्माइत औ मंजूर से जूनियर माने जायें।।



जोएम /पो /सिक 2/8/83 -5553/8/83

(%)

इन दि आनरेवुल हाइकोर्ट आफ जूडीकेचर एट इलालाबाद लंडानऊ बेन्च लंडानऊ

यूनियन आफ इण्डिया तथा जन्य-----अपोजिट पाटाँव एनेकार नं - 5--

शादि पत्र

महाप्रबन्धक (का)/गीरहापुर के पत्र से० इं/255/4/15/गार्ड/
1/1 दिनाक 3-8-83 तथा इस कार्याचय के कार्याचय जादेश से०
इं/11/255/4/गार्ड दि० 21-2-84 दवारा यह निर्णाय विधा गया
है कि त्री मीहम्मद इस्माइत हा। गार्ड को गार्ड (सी) 330-530 में
वरीयता दिनाक 12-11-68 से मान्य होगो तदनुसार दिनाक 1-5-81
को प्रबाशित गार्ड सी (330-530) को वरीयता सुनो में जो
मीहम्मद इस्माइत हा। का स्थान निम्न प्रकार से निथारित किया
वाता है।

गाई सी 330-560 को दिए 1-5-81 को वरीयवा सूची

नाम पदस्दशन वृतीयता सूची संशाविष्यत स्थान-को वर्तमान ७० ७० सं० निर्धारण

थी मोहम्मद गार्डसो/गोडा 7। इसमाइल खार

109(अ.) जी एस०डी वासंस

जब्दुल जब्बार है आर ।



Series Series

गार्ड की (330-560) में ओ मी० इसमाइल खा। को पदोन्निति दि । - 6-8। सर्वजी एसंविधी वीर जन्दूल जन्नार के सा दिया गया है असः गार्ड की में भी इनकी वरीयता इसी प्रकार औ एस0डी विसंह और अब्दूल जब्बार गार्ड वी के बीच निधारित को जातो है।

> क्तें मंडत रेत प्रबन्धक (का०) लंबानंद ।

संवर्द / 11/255/4/गार्ड/मागा विनाव 23/2/84

-2-

प्रतिविधि सूननार्था एवं आवश्यक कार्यवाका देतु प्रेरिशत :-

- 1) महापूबन्धक (का०) गोरखापुर ।
- 2) स्टेशन अधीकाक गोडा ।
- 3) सम्बन्धित वर्धवारी । दृश्या स्टेशन अधीका भोडा

ह्0 अपउनीय रेल प्रबन्धक (का०)

सल्य प्रतिविष



Dothe Houble High tant of Judica to Al Albhobad ब श्रदालत श्रीमान Locknow Bench L. HERE Whol Demail Khor Unian of molia Lother प्रतिवादी (मुदालेह) नं मुकद्दमा सन् १६८% पेशी की ता० १६ ऊपर लिखे मुकद्दमा में अपनी ओर से hi Pa-C. Lausena Advocale neige वकील को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्मा में वकील महोद्य स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी छोर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकवाल दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकहमा उठावें या कोई रुपया जमा करें या हमारी या विपन्न (फरीव सानी) वा

दाखिल किया रुपया अपने या हमारे हस्ताचर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह कार्यंवाही हमको सर्वथा स्वीकार है और होगी यह भी स्वीकार करता हूँ कि मै हर पेशी स्वयं या किसी अपने पैरोकार को भोजता रहूगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिन्मे-दारी मोरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाग रहे और समय पर काम आवे।

नं० मुकद्दमा

नाम अद्गालत

....साची (गवाह) साची (गवाह)

....महीना दिनांक"

In the don'ble dish Court of Judiceture at Allehabad, (Lacknew Jeseh), Lacknew

Wat Potition mo.

of 1934

Ponnasad Issual Khan

--Petitioner

varma

Union of lotin and others

--Cop-parties

0位20

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Di. Lescription of paper	Annex.
1. Writ Petition	
2. officevit	
3. Neso. dated 17.10.1965	1
4. Corrigendum dated 7.10.1900	2
5. 2x.latter dated 21.2.1984	3
6. Green deted 3.J.1963	4
7. Corrigendum dated 20.2.1084	5

(B.C. Segmena,)

In the Hon'ble High Court of Jadicature at Allahabad, (Lacknew Beach), Lacknew

Petition under Article 225 of the Constitution of India

"it Petition No.

of 1984

Monagand Ismail Ehen, aged about 49 years, son of Ori Azam Ali Khan, at present sorking as Coard, N.E. Teilway, Gonda

Patitionar

V4-516

1. The Union of India through the General Magazer.

M.E. Nailway, Gorokhpur

2. The General Manager (Parsonnel), N.S.Raileny, Genaldau

3. The Divisional Tailway Manager (Personnel).

W.S.2nilony,Laoknow

4. Mongoor Ahand, aged about 46 years, at present working as Gaard at Corakhpur care of Station

Superintendent, Gorakhyar

Opportios

This humble petition on behalf of the petitioner above-comed most respectfully showth:-

Northatiagenj to join on transfer to Gonda District . A tras copy of the Meno. dated 17.10.1985 is being annexed as Annexura po.1 to this petition.

in the post of Trains view and the petitioner in the cadre of Trains view aims the petitioner in the cadre of Trains view aimse the petitioner had longer length of service in the said opposite-party no.4.

5. That an order, promoting the said opposite. party no.4 in an officiating capa ity as Garad Gr. C scale A. 130-225 was passed by the District Operating Superinten est, Sonda and the said opposite-party so.4 joined as Sucrd Fr. 'C' . It is stated that in the event of the petitioner having been relieved immediately on the passing of the order for his transfer from Samustipur to the Conda District viz., the order dated 21.7.1965 the order for the promotion of opposite-party no.4 as officiating Gaard Gr. "O' could not have been passed and instead as order for the petitioners promotion would have been passed. The petitioner was det-ined inthe interest of administration at Sensatipur despite an order for his transfer having been passed of the Office 21.7.1955

6. That the said opposite-party no.4 by an order contained in District Operating Superintendent .

1. That the publisher was initially appointed on Trains where in the U.S. Tailony on 4.2.1955 and was posted in the then Damastiper District of the U.S. Tailony.

2. That by office Order bearing so. 2/ IX/210/4/ID/
The dated 19/21-7-1985 passed by the then Chief
Operating Caperintendent, Corokbour the petitioner
was ordered to be transferred in his existing
as de and pay and posted to Gonda district against
an existing vecam your administrative freeds.

3. That the petitioner however, was not relieved from the Staneting District till 17.10.1985 and the petitioner after availing joining time and transit leave as admissible onter the rules joined as Trains Clerk in the Sonda District of the M.S. Sailedy ander the District Operating Soperintendent. Gendane 24.10.1985.

The District Operating Superintendent.

Superintendent of superintendent 30.8.1965

passed in terms of superintendent to the patitioner office order dated 21.7.1985 indicated to the patitioner that he was being traceforred under the District funda Operating Superintendent/on administrative ground. **

The Station Number Nursatingan; there the potitioner was posted as Trains Slark, however, by an order bearing no. 50/6/780/65 dated 17.10.1985 spared the patitioner from the post of Trains Clerk.

Gonda's letter so. N/ Wiso./145/Guard/65 dated 12.10.1965 was reverted to the post of Trains Clerk.

That subsequently (the petition of the late of late of the late of late o

3. That a secionity list of the cadre of Trains Clark as on 1.4.1957 as issued by the District Operating Superintendent, Gorda by means of his letter no. 2/ SEZ/INC/SS dated 23.3.1968. In the said seniority list the petitioners name as above at serial no. 42 mile the case of opposite-party no.4 as shown at serial no. 46.

9. That in accordance with the seniority position in the cade of Trains Clerks the petitioner was promoted on the post of Guard Grade 'C' against a clear and embstantive vacancy on 12.11.1968 while apposite-party no.4 was promoted uninst a clear and substantive vacancy of a Guard in secondance with his seniority position subsequently on 25.11.1968.

10. That a provisional seniority list of Guards Grade 'C' of the Lucknes Division of the R.S.

anid meniority list the petitioners name and shown at cerial no. 151 hile the name of opposite-party no.4 has shown at serial no. 155. In the said centerity list the petitioners date of promotion in the caure of Gaards 3-ade 10 has shown as 13.11.1958 and of opposite-party no.4 he 28.11.1958. the dates on his they are promoted in a regular acquaity on the post of Gaards 3-ae 10 has indicate above.

In the land which as circulated by latter dated to be inter as seniority position between the petitioner and the petitioner as shown junior to the said opposite out junior to the said opposite out junior to the said opposite out junior to the said opposite out.

12. That agarieved by the change in the sectority position the petitioner preferred a representation that has altimately decided in his favour by the General Manager (Paramel). The decision of the General Manager (P) as Communited by letter dated 10.0.1000 addressed to the Divisional Tailey Manager (P) as Community decided that sings the patitions as again to the opposite party no.4 is the care of tains decided as petitioner by treated as senior to the opposite party no.4 is the care of tains decided as petitioner by treated as senior to the opposite.

13. That in torms of the decision contained in General Nameser (P), Gorakhour's letter dated

19.3.1930 the Divisional Tail by Manager (P) issued a corrigandom to the said seniority list and indicated therein that in the seniority list published on 21.2.1979 for the madre of Guards Pr. 'O' the petitioners name sould be placed at serial no. 784 series opposite-party no.4 shows case in the said seniority list was shown at serial no. 79. A true copy of the said corrigandom dated 7.10.1980 is being assessed as accessors no. 2 to this petition.

14. That a seniority list of Jures J-de 'J' so le 2. 300-580 as on 1.3.1381 as issued in which the petitioners some as shown at serial no. 71 and that of apposite-party so 4 at Serial no. 72.

15. That it appears that apposits-party so.4 preferred some representation against the seniority position assigned to him in the seniority list issued in the year 1981. The petitioner was not apprised of the facts as which the said apposite-partymo.4 may have stated in his representation to Imia seniority over the petitioner nor was the petitioner farmished with a copy of the representation so as to mable his to place his point of view in the matter. Even so by a letter dated 21.2.1884 issued by the Divisional mailway Manager (P), Now Mailway, Lawknow it was indicated that in terms of General Manager (P).

Corokhpur's letter dated 3.8.1883 on a resonaideration of the matter of seniority of apposite-party



no.4 it has been desided that the petitioner would be treated as junior to the said opposite-party no.4 on the basis that the said opposite-party no.4 was working as Suprd Grade *C* then the petitioner joined the cadre of Trains Clark at Goods on 24.10.1995 . It has also been devided that the petitioner would be estitled to his meniority on Outed Grade 10: from the date of his prosotion viz., 12.11.1969. Copy of the letter dated 21.2.1986 as served upon the patitioner is being unreaded as appearers ro. 3 to this potition. It may be stated that the date indicated in the said order as 24.10.1986 appears to be a typing error for 24.10.1965. as stated above it was on the said date that the petitioner after being relieved from Samastinum had join the post of Trains Ulerk at Conda. The potitioner has not been furnished with a copy of the order dated 3.3.1983 stated to have been passed by the Gameral Munager (Parsonnel), W.B. Dail dy. Corakbour . However, a true copy of the said order duted 5.8. 1983 is being annexed as annexare no.4 to this patition. A parasal of the said order ould show that it has improdued failed to take into consideration the circumstance that the said opposi eparty no.4 had been reverted twice after his having been promoted to officiate as Seard Grade 'C' on 3.8.1965 . The said two dates on which oppositeparty no. 4 was reverted as indicated in the earlier paragraphs are 12.10.1965 and 2.6.1966. The said order further ignores the oir constance that the petitioners "egular premotion to the post of Sacrd 3" de "C' in

accordance with the saniority position between him and opposite-party so.4 is the cadre of Trains Clorks was passederalish on 12.11.1968 while opposite-party so. 4 in accordance with seniority was given regalar promotion as Suard Crade 'O' subsequently on 25.11.1988.

16. That in terms of the decision of the Divisional haileng Manager (P), M.F. Taileng, Luckson confiined in his lotter dated 21.2.1994 as also in terms of the latter of the General Manager (P). W.S.Mailway. Gorokhou- in his letter dated 3.3.1953 the Divisional Rail by Menagar (P), N.S.Rail by, Rockney had issued a corrigendum letter indicating that in the centerity list of the cadre of Guarde Orade 'O' as on 1.5.1991 the petitioner would be assigned seniority at carial no. 109-A instant of serial co. 71 as assigned in the said seniority list . he shown above oppositeparty no.4 is the said seniority list had been assigned seniority at serial no.72 while the petitioner had been assigned seniority at serial no. 71. The said inter so seniority position is sought to be altered to the petitioner's detriment on the basis of the decisions contained in the eforeseld two letters. A copy of the said or igendum dated 23.2.1984 is being unnexed as Annakura no.5 to this patition.

>

17. That a perusal of the latter dated 3.8.1983 passed by the General Minneser (?), M.S.Cailmay, Dorokhousould show that opposite-party no.4 wasstated to have Forked in a regular capacity as a Da rd Grads *C* bet sen the period 25.2.1965 and 20.10.1965 when the personjunior to the said am opposite-party no.4 had been presented on 25.2.1985. The dated 15.1.1985 is erroreous. It is stated that by office order deted 13.3.1965 one 3rd W.S. Varian vac was working as Brokesann of Conda and had qualified in Gaards duties was temperarily promoted to officiate as Gaz-d G-ade 'C' inscale M. 130-225 with headqua-te-s at Conda Station - The said Sai N.S. Varma was the imagdiate junior to opposite-party so.4. A brue cony of the said order dated 18.8.1985 is being accessed as Annexare no.6 to this petition. It is further stated that opposite-party so.4 was for the first time promoted to officiate as Guard Grade *C* by an order dated 3.8.1965 . We at no time was promoted on 25.2.1985 we amongly alleged in the said order dated 3.8.1983.

13. That the positioner and expenite-party no.4 are presently working as Suird Grade '3' scale & 330-550 as a consequence of restructuring of certain posts in the Indian Wallways and the post of laurd Grade 'C' having been apprecial Das to the said restructuring proportion to the part higher what of Suard Gr. A is likely to be said in the part future since cartain vacancies in the part future since

Prosperion to the said post has to be made on the principles of seniority subject to the rejection of anfit and by reason of the inpugned orders the petitioners changes of promotion to the post of Sund Sr. 's' scale &. 425-300 sould be prejudicially affected and marred.

19. That is the circusstances detailed above and having no other equally effective and speedy alternative reasely the petitioner seeks to prefer this petition and sets forth the following, amongst others,

GROTEDE:

- opposite-party no.4 as senior to the petitioner in meneral danager (P)/Corakapar's letter dated 3.8.1983 as also in the cossequential orders passed by the Divisional nailway manager by his letters dated 21.2.1984 and 23.2.1984 is wholly untenable and ignores the fact and directance that the said opposite-party no.4 had been reverted twice after having been promoted to officiate as Sa re Grade 'C' on 3.8-1985.
- (b) Decouse the assumption in the impushed orders that opposite-party no.4 was estitled to be treated as having been promoted on 25.2.1365 being contrary to facts, for reasons stated in para 17 of the writ patition, the decision to break opposite-

party no.4 as senior to the patitioner is clearly vitiated.

(c) because by reason of the fact that the preaction of opposite-party so. 4 was made at a time when the patitioner, though having been ordered to be transferred to Sonda District, in administrative interest could not join on his not being spared is clearly held to be a fortuitious proaction and no advantage of the said prosotion could be given to opposite-party no.4 in view of the fact that thereafter he was reverted twice to the post of Trains Clerk and in eccordance with the senicity position in the coors of raiss Clark was promoted subsequently in a regular copacity as Jeard Grade 'C' than the patibioner and that being so, the impugaed orders are clearly illegal.

(d) Because in view of the fact that the petitioner was senior to opposite-party no.4 in the cadre of Trains Clerk and having been promoted in a regular

capacity carlier than opposite-party no. 4 is entitled to centerly over opposite-party no.4. A decision to the contrary in the impugned orders is clearly illegal.

(6) Sections, in any case, incommon the patitioner was not liver any apportunity to show course or apprised of the representation stated to have been made by apposite-party no.4 on a consideration of which the impugned orders were passed, there has been gross violation of the principles of natural justice and the impugned orders deserve to be quashed.

Therefore, it is respectfully grayed that this Hon'ble Court be plansed:-

- (i) to issue a writ of certiorari or a writ, order or direction is the nature of certiorari to quash the order dated 23.2.1934 contained in Annexure no.5, order dated 21.2.1934 contained in annexure 3 and the order dated 3.3.1933 contained in Annexure no.4 to the writ petition.
- (ii) to issue such other writ, direction or order including anorder as to costs which in the circumstance of the case this Hor'ble Court say does just and proper.

Dated Lucknow 11,4,1933 (8.0.3aksesa) Advocate Counsel for the Periller In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Barch), Lucknow

Affidavit

10

Petition under Article 226 of the Constitution of ladia

wit Potition No.

of 1984

Non-mood Ismail andn

-- Potitions

V8 " 50 8

Union of India and others

--Cop-parties

I. Mohammad Ismail Rham, aged about 49 years, son of Ori Azum Ali Rham, at present to-king as Sured.
N.S. Tailway, Sonda,, do hereby soleanly take onth and affirm as upder:-

- 1. That the deponent is the petitioner in the abovenoted wit petition and is fully a quaintee with the facts of the case.
- 2. That conjents of paras 1 to... of the accompaning patition are true to my own knowledge.
- 3. That Annexures 1,2,4,5 and 6 have been compared and are certified to be true copies.

Dated Lucknow

lap onest

I, the deponent massed above do hereby varify
that converse of pures 1 to 3 of this officerit
are true to by one knowledge. To part of it is
false and nothing material has been encouled;
so help as God.

jated Lucknow

eponent

28.0.1984

I identify the deponent sho has signed in my presence.

Clark to Sri S.C. Saksena, Advocate

Soleanly offired before se on

at a.m/o.a by

1

the deponent who is identified by S-i clark to S-i

apself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

In the Hon 'ole High Court of Judicature stalla.
Lucknow Bench, Lucknow.

union of India and anothers.........Opp.parties

" Horth Bastern Railway.

From Office of the Station Mester, N.B.Reilway, Merksbiegeni

No.SM/8/130/55 17.10.65 dated

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Pri Mohammad Lateri Phan Trains ofers(pailited in Coardship) N. S. Latin aye Rakkatingan) (TV mast.)

hubject-opering letter.

order no. 7/639/17/65 dates 30.8.65 and erter no. 7/639/17/65 dates 30.8.65 and in term of cors(1)/651 a orthos order no. 6/37/270/4/11/120 dates 19/21.7.65 you are noreby spared from 17.10.65. Son branafar to conda lists in your existing posts of pay (Re. 110-180) and posted in Conda lists under the 10-180) and posted in Conda lists under the 10-180 and posted in Conda lists under

You are advised to report yourself to

per/dense to dety visathe following particulars

1. Date of Birth.....1.7.1935

2. Date of appointments... 4.2.1956

3. Date of confirmation. 4.2.1957

4. Rate of payet present. No. 139/- P.M.

5. Lost increment constituted visa - You/Spa's lett

To. B/INC/Spts/INC/65 dt.7.4.65 from 20.2.64 to

20.2.55. 5.Bert Ingrement due on2/.2.1965 7. Date of lest P.M.S. with case.

by AMO/SFS for Guard's decises.

8. Date of next TME due 19.4.66.

9. Minter uniform for the year 1965-66. Due.

10. Unlined in Guard's cuties.

(Attended 12/SF on 20.4.65 for Guard's (F)

tealning and passed the above training the F.M.

Gazette no.15 dated 1.8.65).

11. No chargo-sheet pending and no punishment.

You are allowed to swall yourself of 6 days branch loave from the cate of spare from this pistraot as achieved under rule.

Sd/- Illegible Shand Canjan Manci Station Mester Station Station

cory formarded to:
1. The pist. Offs. supat/off in reference to his
above quoted levterio. Information.

2. The pist. Offs. supat./somes for information and
to please complete the records.

(s.s.Nandi) Station Mapter, Harketiagenj/s.E.sly. Samaetiyur Mett.

Taue o opy

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वम विकासित्व राजनीतं आपः बृहोकेतर एट वहाराधार वजानक बेल्य वहानक

HATE

पुर्वारता किव

रहादिया पा

A

भवाग्रवण्याव (वाठ)/भोरतापुर के वार्या वा /255/4/15/मार्थ व विवाद 15-8-80 के जनुवार द्वाक को सीवन्यक व स्थादक वार्या गार्थ (सी) /भोरता (330-530) बारों 16व्यक के बारे को बेहर व्यक्त मार्थ (सी), भोरतापुर (330-530) के बारों के जो के बारे को के बारे के को मार्थ को बार के वो मार्थ के बारे के वार्य के बारे के वार्य के बार के वीर 1 ववावर को बीवन्यक व स्थावक वार्य के बार के वीर 1 ववावर को बीवन्यक व स्थावक वार्य के बार के वीर 1 ववावर को बीवन्यक व स्थावक वार्य के वार्य के बार के बीवन्यक के बार के बीवन्यक के बीवन्यक वार्य (सी) / भीरता की बीवन्यक व स्थावक वार्य (सी) / भीरता की बीवन्यक वार्य के बार के बीवन्यक के बार के बीवन्यक के बीवन्यक वार्य (सी)

वर्ति पश्चित्वस को भोकन्तर सम्बद्धि कार्य, बार्ट (को)/बोटा को बसीयन वस कार्याच्य के बताव है/11/255/4/वार्ट/१० हिन्स 21-2-19 दुसारा प्रजावित 1-5-10 का श्वास है बार्ट (को) को वरोधन सुना के का कथा 10 में इन्कार है को कमा 20 >

d

री। 79 भी मेंबूर जरून के सार इस रहा 70 (र) प्र निर्णाति की जाती है।

> ४० अम्डनीय १/१०/६० को मेळ रेको प्रकल्पक (बा०)/कारणक

to \$/11/255/4/9T6 F49T6 7-10-60

प्रतिकाम हुनमार्थ एवं बने सारियों को दृष्टिक करने हैं। वेर कर --

- 1) महाविष्णपाव (वर)/भोतहापुर ।
- 2) हेरान अधानार /भोदा , भोद्यापुर कानक के रेशकान ।
- भुष्ठय चार्च भा तर / गो ता, गो रतापुर ।
- 4) ऐशान भारतर/वेशानी, शेलापुर, जानपुर कावरक वास्त्रकात
- 5) भी भोरूमा इस्तावत स्थान / भार्त (की) /भोरा (क्यारा ए० वसी०/भोरा)

६० कारनोत

हो नेक कि प्रति है। इस कि कर में

er a glatoly

हम वि जामरेकुल वाहकोई जाय, यू टीवैवर २८ ववा ताबाव

वहानक बेन्च कहानक

िस्ट विटोशान ने बाफ 1984

4-11-1

यूनियन जाक रिएउपा वधा अन्य-----अमेरियः भारति

MAT 7 - 3...

पूर्वोत्सर रेज्ये करनांक्षय वापेश

भवा प्रमम्भव (का) गोरहापुर के वह की वे/255/4/19/वार्ड/
1/1दिनांक ७६-६3 दवारा पूर्वित विचा वहा है 10 हा को व्यक्त व ह स्नावत हा। वार्ड के मामते में पुनिव्यार विचा वहा है। यह को मोरु-सव दरमावत हा। दिनांक 24-10-75 को को एक हो के हा में स्थानगण्यरण जीकर आने उस दिन जो नीत तकाव निवासत वार्ड माने यमे के वर्षांक्षे को भोरुनाद बस्मावत हा। वीत के बुन्याद माने वार्थे । वयनुवार को मोरुनाद बस्मावत हा। वीत के बुन्याद माने वार्थे । वयनुवार को मोरुनाद बस्मावत हा। वीत के बुन्याद पाने वार्थे । वयनुवार को मोरुनाद बस्मावत हा। वीत के बुन्याद पाने वार्थे । वयनुवार को मोरुनाद बस्मावत हा। वीत के बुन्याद पाने वार्थे । वयनुवार को मोरुनाद बस्मावत हा। वीत को वार्थ हो।

कृति महत्र रेत प्रवश्याः (का) कारताः

\$0\$/11/255/4/4T& \$9970 21-2-64

प्रतिथि द्वार स्व अवस्था कार्यक्त है। का ।-

ा महा" प्रबन्धाः (बा)/मोरापुर ।

2) दरान अपोत्तक गोटा ।

अ इन्योक्ष्यंत कर्वतारो प्यासा है। बचारा भीता ।

क्षेत्र नाम हेन प्रकल्पान (क्षा) क्षेत्र नाम हेन प्रकल्पान (क्षा)

क्य वासानिय

वन १६ अपने देखा जाएं कोर्ट आफ बुठाकेवर एट उठा टाका प स्टानक केंग्ब स्टानक

रिट विदीशन ने बाक 1984

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वनान

10/15-6-83 1

T-8-83

हो बार क्यारिकास ८५४

को 50 वस्ताव हार नाई होटबोटा है प्रोकान बराबदा के हक्कण में ।

स्थ्या । वेद्यावद्यीम् या यह व तक शहर विका- १/१०-५-६५ स्था वृत्ता काका का यह प्रताक द्विम् १८५५-१०५०

स्पर्वाचीय पत्र में उत्कितिया के पूर कराव ता मार्थ के भा में पूर्वाचीयार किया क्या कृषि को सेवर कराव के ब्रुक्तर मार्थ है कर के 20-10-65 को प्रोध में नियमित का के मार्थ के पत्र पर कार्यकर । को उत्तिकों संदूर को प्रोधानों प्रशेक्ताक क्षण का मा 25/2/65 को लेका क्या कृष समावत होगी दिना के 24-10-65 को उत्तिका के हा के यार्थ जोर कर दिन को सूर कराव कार्यका मार्थ कराव के इस्तिकों में कुछ समावत को सूर कराव कार्यका मार्थ कराव के

वन दि जानरेतुल गार्डिट आफ प्रोडेवर २८ वतावाचाव

वर्गन्य केन्द्र वर्गन्य

िट विटीशन नं अप 1584 मोरुन्स र भारत साम---- ------विटीशनस

SHTA

Ant of 5...

रहाद्य प

या है को 350-560 को दिल 1-5-छ। को बरीयता हुतो

The part of the pa

GIT I

मार्थ को (330-560) में तो चौठ बर्डवाबर वर्ग को प्रकोश्वीर किए 1-6-81 रचे में एटट्टीटी देंट और उन्कृत कर्यार के साम दिया गया है जहार मार्थ को में गा बन्दा बरोन्या बंधा प्रकार में एट्टिटीटी स्था बन्द्र बर्ड्यार मार्थ को के काव भिकाम में को जातो है।

> कुट मंद्रक के प्रमण्यात (११७) १९७७ ।

इत्हें/11/255/4/वार्ते/भाषा विवास 23/2/84 प्राचीतांव सुवनार्ज स्थे वायस्यक साथेजारा है है। सर 1-

- ।) महादेवन्याव (बाव) धीरवापुर ।
- 2) रहेशन बजीनक गोला ।
- 3) सम्बन्धिक अधारी । बूग्या देशन अभीता भीता

व्हेर महा है। इस अपनि (चार)

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In the con'ble High Court of Judiosture at Allahabad, (Lucknow Banch), Lucknow

application for interia relief

C.E. Application c. (m) of 1984

Trie Potition to. of 1934

Accessed lessel know, aged about 43 years, son of Sri Azam Ali Know, at present working as Suard, E.S.Abileey, conda

Petitionerapplienst

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- 1. he Union of India through the seneral sacager, .S. Mailway, Sorckhour
- 2. The Gereral Ranager (Personcel), V.E. Railway, Gorskhour
- 3. the Divisional Anilyay Janager (Personnel). 1.8. mailway, Luckson
- 4. Passoor sheed, aged about 48 years, at present working as suard at sorakhpur care of station superintendent, sorakhpur

Opp-parties

This application on behalf of the applicant above-sesed most respectfully showeth:-

that on the basis of the facts stated and grounds caused in the accompanying petition the applicant prays that this Ean'ble Court be pleased to:-

(i) tostay the operation of the orders duted 23.2.1984 contained in America 3.5, order dated 21.2.1984 contained in America 3 and theoretic dated 3.8.1983 contained in America no.4 table writ petition.

(it) to pass such other order as in the circumstances of the case this can'ble Court say deem just and proper.

Dated Lucknew 11.4.1984 (8.0.5% sena) Advocate Vous sel for the applicant



In the High Court of Judicature at Allahabad.

Sitting at Lucknow.

Writ Petition No. 1978 of 1984

Mohd. Ismail Khan

..... Petitioner

Versus

Union of India & others

.... Opposite Parties.

Counter Affidavit on behalf of Opposite Parties No. 1 to 3.

I, Sheo Murti, S/o Sri Avadh Bihari, aged about 49 years, Assistant Personal Officer, North Bastern Railway, Lucknow, do hereby solemnly affirm and state an oath as under:-

- 1. That the deponent is working as Assistant
 Personnel Officer, North Eastern Railway, Lucknow and
 is conversant with the facts of the case.
- 2. That the deponent has read the contents of the writ petition and has understood the same.
- 3. That the contents of paragraphs 1 and 2 of the writ petition are admitted.
- 4. That in reply to the contents of paragraph 3 of the writ petition it is stated that the petitioner was transferred for posting in Gonda District and

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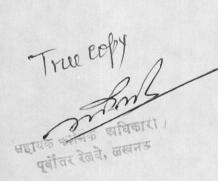
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although he was spared to carry out the transfer order in time he did not join Conda district immediately and applied to Distt. Operating Superintendent/Samastipur for 30 days leave on the grounds of sickness of his wife. The Distt. Operating Superintendent/ Samastipur had told the petitioner to proceed on transfer to Conda and take leave after joining at Gonda but the petitioner remained on leave from 26.8.65 to 11.9.65. Even thereafter he sought extension of leave from Distt. Operating Superintendent/Samastipur on the grounds of sickness of his wife and also requested for postponing his transfer for two months. He joined Conda District on 24.10.65. Thus it is clear that the petitioner of his own accord joined Gonda District on transfer on administrative ground only on 24.10.65 although he was spared earlier but remained at Samastipur, of his own accord.

of the writ petition, it is stated that although the length of service of Sri Manzoor Ahmad, Opp.party No.4 as Trains Clerk, yet that is less then that of the petitioner as Trains Clerk, yet the two persons being borne on seniority unit of two different districts, the same is not comparable and is not relevant in the instant case. Besides Sri Manzoor Ahmad was already officiating as Guard/Grade 'C' in scale & 130-225 w.e.f.
2.8.65, prior to the joining of the petitioner at Gonda Distt. on 24.10.65 as Trains Clerk.

petition as stated by the petitioner are not admitted.





The opposite party No.4 Sri Manzoor Ahmad was promoted as Guard in Conda district w.e.f. 2.8.65 prior to the joining of the petitioner on transfer from Samastipur district on 24.10.65. The petitioner althogh was transferred on administrative grounds from Samastipur to Conda district yet he did not join Conda district on transfer immediately and remained in Samastipur Distt. of his own accord by taking leave on his private account.

- 7. That the contents of paragraphs 6, 7 and 8 of the writ petition are admitted.
- petition as stated by the petitioner are not admitted. The petitioner and the opposite party No.4 Sri Manzoor Ahmad were promoted to the post of Guard/Grade 'C' under Office Order No. E/Misc./145/Guard/68 dated 12.11.68 by Distt. Operating Superintendent/Gonda and in pursuance of the same a the petitioner resumed duty of Guard w.e.f. 13.11.68 and Sri Manzoor Ahmad joined the post of Guard on 28.11.68.
- of the writ petition are admitted. It is, however, submitted further that Sri Manzoor Ahmad, Opposite party No.4 was allowed proforms seniority below Sri I.P. Singh at Sl. No. 108 of the seniority list showing position as on 3.8.65 under Distt. Operating Supdt/Conda's letter No. E/MA/Guard/73 dated 7.2.73. A true copy of letter dated 7.2.73 is being annexed herewith as Annexure No. A-1 to this counter affidavit. Thus the seniority position shown as stated by the

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petitioner stood modified. Accordingly in the seniority list showing position of Guard as on 1.5.78 the position of the opposite party No.4 Sri Manzoor Ahmad was shown higher to that of the petitioner correctly.

10.% That the contents of paragraphs 12, 13 and 14 of the writ petition are admitted.

That the contents of paragraphs 15 and 16 of 11. the writ petition as stated by the petitioner are not admitted. It is, howeer, submitted that consequent upon revision of the seniority position of the petitioner in the seniority list showing position as on 1.5.81 as a result of the decision contained in General Manager (Personnel) Corakphpur's letter dated 19.8.80, the two Unions of the Railway Administration i.e. North Eastern Railway Mazdoor Union and Purvottar Railway Karamchari Sangh represented in the Bermanent Negotiating Machinary meeting with Diisional Railway Manager and the matter was referred to the General Manager, who desired the case to be reviewed. The case was reviewed and the General Manager (Personnel) under his letter No. E/285/ 4/15/Quard/VI dated 3.8.83 revised the position and decided that Sri Manzoor Ahmad, Opposite Party No.4 has since been promoted as regular guard prior to the posting of the petitioner on transfer in Conda Distt. as Trains Clerk, the petitioner would be treated as junior to the opposite party No.4 as Guard, a promotion post from Trains Clerk. Accordingly, the seniority position had been revised and the corrigendum to the seniority list was issued as contained in

निपट धरिपु अहायक कारिक जीवकारी पूर्वीत्तर रेजवे, जखनक



Office order No. E/II/255/4/Guard dated 21.2.84 and corrigendum dated 23.2.84. A true opies thereof dated 21.2.84 and 23.2.84 and annexed herewith as Annexure No. A-2 and A-3 to this counter affidavit. This would reveal that the matter was considered and decision was correctly arrived at by the Railay Administration in determining the correct seniority of the petitioner vis-a-vis the opposite party No.4, Sri Manzoor Ahmad in the facts and circumstances of the case and there is no illegally in the same.

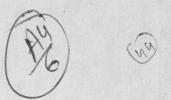
That in reply to the contents of paragraph 17 12. of the writ petition it is stated that the date of promotion of Sri N.S. Verma is 25.8.65 and not 25.2.65 which appears to be a typographical mistake in the seniority list of Guard 'C' showing position as on 1.5.81. Sri Manzoor Ahmad, Opposite Party No.4 was allowed proforma seniority w.e.f. 3.8.65 by virtue of his promotion and given position below Sri I.P. Singh. As the petitioner has been allowed regular promotion as Guard w.e.f. 12.11.68 and his seniority has been correctly decided by the General Manager (Personnel under his letter dated 3.8.83, the question of the date of promotion of Sri N.S. Verma of Sri Manzoor Ahmad has no relevance, as he hasto take his position at the appropriate place as decided by the competent authority after considering the facts and circumstance of the case case of the petitioner and that of Sri Manzoor Ahmad.

of the writ petition only this much is admitted that

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वृद्धीत्तर रेलवे, लखनड



petitioner and Sri Manzoor Ahmad, Oppmosite Party No. 4 have been promoted and are working as Guard/Grade 'B' in scale & 330-560 w.e.f. 1.6.81. Rest of the contents of paragraph are not admitted. It is, however, further mentioned that the promotion to higher grade post would be done in accordance with the wrules and on the besis of seniority position already maintained by the Railway administration.

- 14. That the contents of paragraph 19 of the writ petition are not admitted. The petitioner had alternative remedy of representing his case to the Railway administration if he was aggrieved with the decision of the General Manager (P) dated 3.8.83, which he has not resorted to. The petition is, therefore, not maintainable.
- 15. That the grounds taken by the petitioner are not tenable in law.
- the direction prayedfor from this Hon'ble Court
 as there is no violation of the procedure and rules
 and the decision in fixing the seniority of the
 petitioner has been taken by the competent authority.
- 17- That the writ petition is liable to be dismissed.

Lucknow: Dated:

Deponent.

.1984.

Verification_

I, the deponent named above, do hereby verify that the contents of paragraphs

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of this counter affidait

are true to my own knowledge and that of paragraphs

are based on information

derived from the records of the Railway and that of

paragraphs are based on legal advice.

No part of it is false and nothing material hasbeen concealed. So help me God.
Lucknow:

Dated:

.1984.

Deponent.

lidentify that deponent who has signed before me.

Advocate.

Solemnly affirmed before am me on

at a.m./p.m. by Sri Sheo Murti, the deponent, who is identified by Sri Krishna Chandra, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this counter affidavit which have been readout and explainedby me..

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पूर्वीत्तर रेलवे, लखनड





In the High Court of Judicature at Allahabad.
Sitting at Lucknow.

Writ Petition No.

of 1984

Mohd. Ismail Khan

.... Petitioner.

Versus

Union of India and others

....Opp.parties.

ANNEXURE NO. A-1

NORTH EASTERN RAILWAY

DIVIL. SUPDT. (P) LUCKNOW.

No. E/MA/Quard/73

Dated: February 7, 1973.

The S.S./CKP N.E. Railway

Sub: Seniority of Shri Manzoor Ahmad Quard/GCP.

The above named was reverted to the post of TNC on quota adjustment under the Office order of ex-DOS/CD No. F/Misc./145/Guard/65 dated 13.10.65 hence he is also given the benefit of proforma seniority as allowed to S/Sri R.M.Sharma and I.P. Singh. Accordingly seniority of Sri Manzoor Ahmad is fixed below the name of Sri I.P.Singh as previously shown in the provisional seniority list of Guards as on 1.5.69.

Sd/-

/DIVISIONAL SUPDI. (P) LJN

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भूगा असाव अववाल विकास के विवाल

प्राथक काविक ज्ञांचकारी पूर्वीत्तर रेलवे, लखनङ



इन दि हाई कोर्ट आफ जुडिकेचर ऐट इलाहाबाद। लखनऊ बेंच. लखनऊ िरट पिटीशन न0 184

मोहम्मद इसमैल खाँ

- पिटीशनर

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यूनियन आफ इंडिया एण्ड अदर्श

- अपो० पाटींज

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महापुबन्धक र्का० शारखपुर के पत्र सं० ई/255/4/15 × गाई/1/1 दिनांक 3-8-83 द्वारा सूचित िकया गया है कि श्री मोहम्मद इसमाइल खा गार्ड के मामले में पुनिर्विचार किया गया है। जब श्री मोहम्मद इसमाइल खाँ दिना क 24-10-65 को टी एन सी के रूप में स्थानान्तरण होकर आये उस दिन श्री मंजूर अहमद नियमित गार्ड माने गये हैं इसलिये श्री मोहम्मद इसमाइल खाँ श्री मंजूर से जूनियर माने जायेंगे। तदनुसार श्री मोहममद इसमाइल खाँ को गार्ड सी 330-530 में वरीयता उसे नियमित गार्ड सी (330-530) में पहोन्ति को तिथि अधित 12-12-68% से मानी जायेगो ।

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्कृते मंडल रेल प्वन्धक र्का है

लखनऊ

सo ईx11/255/4xबार्ड दिं 21-2-84

प्रतिलिप सूवनार्थ एवं आवर यक कार्यवाही हेतु प्रेषित:-

।- महापुबन्धक १ अर्थ शोरखपुर

2- स्टेशन अशीक्षक गोडा 3- सम्बिन्धत कर्मवारी, इवारा स्टे० अधी० गोंडा

4- कायालिय अधी सक, यूनियन

कृते मंडल रेल प्रबन्धक १का०१ लखनऊ



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इन दि हाईकोर्ट आफ जूडिकेचर एट इलाहाबाद लखनऊ बेंच लखनऊ रिट पिटीशन नै० /84 मो० इसमाइल खाँ --- पिटीशन

यूनियन आफ इण्डिया एण्ड अदर्स ---- अपो०पाटींज

एने क्वर ए/3

श्रुद्धि पत्र

महापुबन्धक १ का० १ गोरखपुर के पत्र सं०ई/255/4/15/गार्ड/1/1 दि० 3-8-83 तथा इस कार्यालय के कार्यालय आदेश सं० ई०/11/255/4/बार्ड दि० 21-2-84 द्वारा यह निणीय लिया गया है कि श्री मोहम्मद इसमाइल खाँ गार्ड की गार्ड १ सी १ 330-530 में वरोयता दि० 12-11-68 से मान्य होगी तदनुसार दिनाक 1-5-81 को प्रकाशित गार्ड "सी" १ 330-530 श्रे को वरीयता सूची में श्री मोहम्मद इसमाइल खाँ का स्थान निम्न प्रकार से निधारित किया जाता है।

गार्ड सी 300-530 को दिना व 1-5-81 की वरीयता सूची

नाम पद रहेशन वरीयता सूची संशोधित कु० स्थान की वर्तमान सं० निधारिण

श्री मोहम्मद इसमाइल ही गार्ड "सी" गोडा 7। 109 श्रे श्री एस०डी० सिंह के नी चे तथा स्व अब्दल जब्बार के

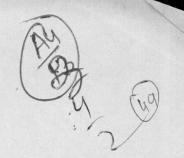
गार्ड बी §330-560 ई में श्री मों इसमाहल खाँ की पदोन्नीत दिं ।-6-8। सर्वशी एस०डी ० सिंह और अब्दुल जब्बार के साथ दिया गया है अत: गार्ड बी में भी इनकी वरीयता इसी प्रकार श्री एस०डी ६० सिंह और अब्दुल जब्बार गार्ड बी के बीच निधारित की जाती है। हां कृते मण्डल रेल प्रबन्धक हैं का मिक है लखनक

स0 ई/11/255/4/गार्ड/भाग-1 क्रिव0 23-2-84

प्रतिलिप सुनविधि आवश्यक कार्यविधि हेतु प्रेषित ति महा प्रबन्धक १ का ऋ१/गोरखपुर 2- स्टेशन अधी खक/गोण्डा हिस्सिनिधत कर्मवारी 4- कार्यालय अधी खक १ यूनियन

ह0 कृते मण्डल रेल प्रबन्धक

अहायक कारिक रेलवे, वायन उ



3. That the delay in filing the rejoinder-affidavit has not occasioned any adjournment of the hearing of the petition.

Wherefore, it is respectfully prayed that this Hon' ble Court be pleased to condone the delay in filing the rejoinder-affidavit and direct that the same which accompanies this application be brought on record.

Dated Lucknow

16.1.1985

(B.C. Saksena)
Advocate
Counsel for the applicant



4/7 5

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow



ALLAHABAD

Rejoinder-affidavit in reply to the counter-affidavit of opposite-parties nos. 1 to 3

Writ Petition No. 1978 of 1984

Mohammad Ismail Khan

--Petitioner

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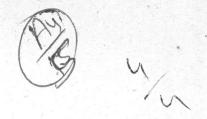
Union of India and others

--Opp-parties

- I, Mohammad Ismail Khan, aged about 49 years, son of Sri Azam Ali Khan, at present working as Guard, Nex N.E.Railway, Gonda, do hereby solemnly take oath and affirm as under:-
- 1. That the deponent is the petitioner in the abovenoted writ petition and is fully acquainted with
 the facts of the case. He has perused the counteraffidavit filed on behalf of opposite-parties nos.

 1 to 3 and has understood the contents thereof.
- 2. That the contents of paras 1 to 3 do not call for any reply.

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3. That the contents of para 4 in so far as they are contrary to the assertions made in para 3 of the Writ petition are denied and the said assertions are hereinagain reiterated. It is stated that the petitioner admittedly had proceeded onleave on 26.8.1965 on the ground of the illness of his wife and remained on leave till 11.9.1965. The petitioner then was apprised of the office order dated 30.8.1965 passed by the District Operating Superintendent, Samastipur . The petitioner in view of the illhealth of his wife requested for extension of his leave for a further period of two months. The petitioner reported for duty and was thereafter by an order contained in Annexure 1 to the Writ petition spared for the first time on 17.10.1965 from the post of Trains Clerk, Narkatiaganj to join on transfer to Gonda District. The allegation in para 4 that the petitioner was spared to carry out transfer order in time is wholly baseless and is factually incorrect. Besides the order contained in Annexure 1 no spare memo orno order sparing the petitioner from Narkatiaganj had been passed. It is stated that since prior to the passing of the order by the District Operating Superintendent, Samastipur, viz 30.8.1965 orders for promotion of oppositeparty no.4 had been passed, the petitioners continuance on leave from 26.8.1965 has without relevance been detailed in the counter-affidavit. It is most to state that the petitioner could at best have been spared to join in Gonda on 30.8.1965 or any date thereafter only. By that

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time order for promotion of opposite-partyno.4 had been passed. Due to administrative lapse between 21st July 1965 and 30.8.1965 no action to spare the petitioner had been taken and admittedly the petitioner was working during the said period from 21.7.1965 to 26.8.1965. No delay in the circumstances can be attributed to the petitioner in not joining, The petitioner having been spared only on 17.10.1965 to join on administrative grounds should in no manner be made to suffer and that is exactly the grievance in the writ petition.

4. That the contents of para 5 do not in any manner controvert the specific assertions made in para 4 of the writ petition. Nevertheless, the said assertions are hereinagain reiterated. Admittedly an order for opposite-party no. 4's promotion was passed on 3.8.1965. The order for the petitioners transfer though passed by the COPS on 21.7.1965 was acted upon by the District Operating Superintendent, Samastipur when he passed the order dated 30.8.1965. The said delay has resulted in undue advantage to opposite-party no.4 who admittedly has lesser length of service in the cadre of Trains Clerks.

5. That the non-admission of the assertions made in para 5 of the writ petition is wholly baseless. The contents of para 6 do not in any manner controvert the specitif assertions made in para 5 of the writ petition. The allegations in the last part of para 6 are repetitive reply to which has already been





given. The assertions in reply thereto are hereinagain reiterated.

6. That the contents of para 7 do not call for any reply since the assertions made in paras 6, 7 and 8 of the writ petition have been admitted.

7. That in reply to the contents of para 8 it is stated that evenif it be that opposite-party no.4 came to the promoted to the post of Guard grade 'C' by an order dated 12.11.1968, the admitted fact is that the petitioner had joined the said post on 13.11.1968 and the said opposite-party no.4 had joined the said post on 28.11.1968. For purposes of reckoning their seniority onthe post of Guard Grade 'C' since the length of service on the post is the relevant criteria, the date of joining onthe post of Guard Grade'. 'C' becomes the starting point.

admit the assertions made in paras 10 and 11 call for no reply. It is stated that in the seniority list of Guards Grade 'C' as on 1.5.1969 the petitioners name was shown below opposite-party no.4 on the specious basis that opposite-party no.4's date of joining the post of Guard Gr. 'C' was 8.8.1965.

The said seniority list lost its relevance another since admittedly inxthe seniority list as on 1.5.1972 was published and the petitioner was shown at serial no. 151 while opposite-party no.4 was shown at serial no. 155 thereof. It is stated that by an



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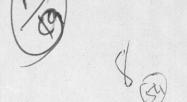




office order dated 2.6.1966 the petitioner as also opposite-party no.4 and Sri Ram Murat Sharma and Sri Indra Pal Singh were ordered to be reverted from the post of Guard Gr. 'C'. Sarvsri Ram Murat Sharma and Indra Pal Singh Were, however, allowed to continue temporarily by the said order. Opposite-party no.4 it appears made a representation behind the petitionera back as a consequence of which Annexure A-1 dated 7.2.1973 appears to have been passed. It is stated that the petitioner was not apprised at any time of the said representation and order. It is further stated that since a revised seniority list as on 1.5.1972 had already been published and the petitioner after the reversion by order dated 2.6.1966 as also oppositeparty no.4 came to be promoted to the post of Guard Grade 'C' with effect from 13.11.1968 and 28.11.1968 respectively, there was no warrant to give oppositeparty no.4 the benefit of his seniority position in the already superseded seniority list of Guards Grade 'C' as on 1.5.1969 by means of Annexure A-1 dated 7.2.1973. It is stated that between 2.6.1966 and 28.11.1968 opposite-party no.4 continued on the post of Trains Clerk and not on the post of Guard Grade 'C'. Thus there was no warrant to pass the order dated 7.2.1983 contained in Annexure A-1. A true copy of the relevant extract of the office order dated 2.6.1966 is being annexed as Annexure no. 6 to this rejoinderaffidavit . It is further pointed out that in view of the admitted position that opposite-party no.4 had been reverted from the post of Guard Grade 'C' by an order dated 12.10.1965 his promotion as made by

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order dated 3.8.1965 also loses its relevance and no benefit of that promotion can be given to oppositeparty no.4. Further it is relevant to point out that opposite-party no.4 some time after the order for his reversion dated 12.10.1965 came to be promoted as Guard Grade 'C' in came season and was subsequently again reverted by an order dated 2.6.1966. This fact shows that the order dated 7.2.1973 was passed without any valid basis. The last promotion order of oppositeparty no.4 to Guard Grade 'C' which was subsisting when the said order came to be passed was only with effect from 28.11.1968 While the petitioners promotion was with effect from 13.11.1968. The plea that the seniority position stood modified is wholly baseless and the seniority position indicated in the seniority list as on 1.5.1978 was clearly on untenable grounds.

9. That the contents of para 10 do not call for any reply.

10. That the contents of para 11 seek to reproduce the contents of the order dated 3.8.1983. The same in so far as they are contrary to the assertions made in paras 15 and 16 of the writ petition are denied and the said assertions are hereinagain reiterated. For the reasons already detailed above and on the basis of the facts admitted evidently the circumstance that opposite-party no.4 was promoted on 3.8.1965 as Guard Grade 'C' was wholly irrelevant. The only surviving circumstance was that the petitioner's date of promotion and continuance on that post of Guard Grade 'C' was earlier than opposite-party no.4,



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viz., 13.11.1968 and of opposite-party no. 4 is 28.11.1968. In view of the said facts the petitioner craves indulgence of this Hon'ble Court to determine the tenability of the order impugned in the writ patition and respectfully submits that the same is based on incorrect appreciation of the relevant facts and deliberate ignorance of the relevant circumstances.

11. That the contents of para 12 in so far as they admit that the date of promotion of Sri N.S. Verma is not 25.2.1965 as indicated in the impugned order but is 25.8.1965 call for no reply. The justification given on the admitted facts of the case is clearly untenable and baseless. The assertions made in para 17 of the Writ petition are hereinagain reiterated and anything contrary thereto in para 12 is denied.

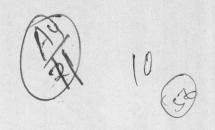
12. That in reply to the contents of para 13 it is stated that the assertions made in para 18 of the Writ petition have not been controverted. The order placing the petitioner above opposite-party no.4 in the cadre of Guards Grade 'B' scale Rs. 330-560 With effect from 1.6.1981 shows the petitioners name at a serial higher than opposite-party no.4. The assertions made in para 18 of the Writ petition are hereinagain reiterated.

13. That the pleas in paras 14, 15, 16 and 17 are legally untenable and are, therefore, denied.

Dated Lucknow 16.1.1984.

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I, the deponent named above do hereby verify that the contents of paras 1 to 13 are true to my own knowledge. No part of it is fase and nothing material has been concealed; so help me God. Mell Squark when

Dated Lucknow

Deponent

16.1.1985

I identify the deponent who has signed in my presence.

(R.K. Srivastava) Clerk to Sri B.C. Saksena, Advocate

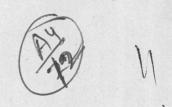
at 9-30 a.m/p.m by soi Moleb Isonail Whani
the deponent who is identified by Sri Likimi aslava
clark to Sri B. C. Saxienas

Advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

A Yodhrald, SYNTHY A TRASAD ONTH COMMISSIONER High Court Albahabad Luckness dench

No. 1.0.9/9.07





In the Hon'ble High Court of Judicature at Allahabad

Incknow Bench, Lucknow.

Writ Petition No. of 1984

Mohammad Ismail Khan Petitioner versus

Union of India and anothers..... Opp.parties
Annexure No.6

NORTH EASTERN RAILWAY OFFICE ORDER.

on expiry of the cane season the following reversions, promotions and transfers are ordered to take immediate effect.

- 1. Sri Ram Asrey Offg, cane season Guard/MUR is reverted to his substantive post of TNC and posted to Mankapur.
- 2. Sri Abdul Jabbar, Offg. cane season Guard/GD is reverted to his substantive post of TNC and posted to Gorakhpur.
- 3. Sri Indra Deo Pandey, Offg. cane season Guard / GD is reverted to his substantive post of TNC and posted to Gorakhpur.
- 4. Sri Mohd. Ismail Khan, Offg. cane season Guard/ Gonda is reverted to his substantive post of TNC and posted to Gonda.
- 5. Sri Manzoor Ahmad , Offg. cane season Guard/ ANDN is reverted to his substantive post of TNC andposted to Gorakhpur.
- 6. Sri Mohd. Amir Hasan, Offg. Cane Season Guard/ Gonda is reverted to his substantive post of TNC and posted to Gorakhpur.





The following offg.Guards also are/
reverted to their substantive post of TNCs and
posted at Stations noted against each name.



- 7. Sri Ram Murat Sharma as TNC/Gonda.
- 8. Sri Indra Pal Singh as TNC/Gonda.

Sarvashri Ram Murat Sharma and Indra Pal
Singh are however allowed to continue temporarily
as Guards against temporary vacancies of Guards Sri
M.Z.Ansari II failed in Guards Refresher course
and Sri Shambhoo Pd.on long sickness on whose
vacancy Sri R.T.Pandey Guard under orders of
transfer to SPJ district was allowed to work upto
27/5/66.

Changes when carried out should be advised by letter.

Office of Distt.Optg.SupdtDistt.Operating Supdt./ Gonda.Dated 2/6/66. Gonda.

No.E/Misc./145/Guard /66. Gonda Dt.2/6/66

Copy forwarded for information and necessary action to:

- 1.Sms GD, MUR, ANDN, DIP/TIR for immediate compliance of the orders as the cane season has since been over.
- 2.HC/Bill.G & S of the Office.
- 3.HC/Class IV of the Office.
- 4. Folder and relief clerkof the office.
- 5.Sr.Clerks dealing with class IV staff and ASM Category.

Sd/- Illegible
Distt.Operating Supdt./Gonda
True copy



3/1/

That on the basis of the facts stated and grounds raised in the accompanying petition the applicant prays that this Hon'ble Court be pleased to

- (i) tostay the operation of the orders dated 23.2.198 contained in Annexure no.5, order dated 21.2.1984 contained in Annexure 3 and theorder dated 3.8.1983 contained in Annexure no.4 to the writ petition.
- (ii) to pass such other order as in the circumstance of the case this Hon'ble Court may deem just and proper.

Dated Lucknow 11.4.1984

(B.C. Saksena)
Advocate
Counsel for the applicant